

**Central Administrative Tribunal  
Principal Bench, New Delhi**

O.A. No.100/2397/2014

Tuesday, this the 9<sup>th</sup> day of August, 2016

**Hon'ble Mr. K.N. Shrivastava, Member (A)**

Ram Prasad, Post Store Cutter,  
Age 57 years  
s/o Banku  
r/o Jhuggi No.18, Near Delhi High Court, New Delhi-03  
(None)

..Applicant

Versus

1. Union of India through Director General  
Archaeological Survey of India (D/o Cultural)  
Janpath Lance, New Delhi
2. Secretary, DoP&T  
Shastri Bhawan, New Delhi

..Respondents

(Mr. Rajinder Nischal, Advocate)

**O R D E R (ORAL)**

Mr. Rajinder Nischal, learned counsel submits that on 21.07.2014 he had accepted notice on behalf of the respondents but the Ministry of Law has not assigned this case to any Government counsel on the panel so far. It is seen from the records that on several occasions in the past, none had appeared on behalf of the applicant. Today also, nobody has appeared on his behalf.

2. Such being the factual position, it can be assumed that the applicant has lost interest in the case. The O.A. is accordingly dismissed in default and for non-prosecution.

**( K.N. Shrivastava )  
Member (A)**

**August 9, 2016**  
/sunil/